

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 20TH FEBRUARY, 2026 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.

I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly today the 20th February, 2026 at 11.00 A.M. and to lay on the Table a copy of the Governor's Address through NeVA portal.

II. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Shri Ajit Pawar, Deputy Chief Minister of Maharashtra.
2. Shri Surinder Kumar Madan, former Minister of State, Haryana.
3. Shri Anand Kaushik, former Member of Haryana Legislative Assembly.
4. Martyrs of Haryana.
5. Others.

III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.

(ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE THROUGH 'NeVA' PORTAL.

1. A MINISTER to lay on the Table the Haryana Development and Regulation of Urban Areas (Amendment) Ordinance, 2026. (Haryana Ordinance No. 1 of 2026).
2. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 20th March, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 20th March, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 20th March, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 22nd April, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 17th September, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 17th September, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 17th September, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 17th September, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

10. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 17th September, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

11. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 17th September, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

12. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.42/GST-2, dated the 17th September, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

13. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 17th September, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

14. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 17th September, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

15. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 17th September, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

16. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 17th September, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

17. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 17th September, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

18. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 17th September, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

19. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31st October, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

20. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 25th November, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

21. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 22nd January, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

22. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22nd January, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

23. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22nd January, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

24. A MINISTER to lay on the Table the Annual Report of the Goods and Services Tax Network for the year 2024-2025, as required under section 394 of the Companies Act, 2013.

25. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 1996-1997, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

26. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 1997-1998, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

27. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 1998-1999, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

28. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 1999-2000, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

29. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2000-2001, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

30. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2002-2003, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

31. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2003-2004, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

32. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2004-2005, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

33. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2005-2006, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

34. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2006-2007, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

35. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2007-2008, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

36. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2008-2009, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

37. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2009-2010, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

38. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2010-2011, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

39. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2011-2012, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

40. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2012-2013, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

41. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2013-2014, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

42. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2014-2015, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

43. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2015-2016, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

44. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2016-2017, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

45. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2017-2018, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

46. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2018-2019, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

47. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2019-2020, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

48. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2020-2021, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

49. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2021-2022, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

50. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2022-2023, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

51. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended March 2023 of the Government of Haryana, Report No. 3 of 2025 (Compliance Audit-Civil, Revenue and Commercial) in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

V. PRESENTATION OF REPORTS OF THE COMMITTEE OF PRIVILEGES, THROUGH 'NeVA' PORTAL.

(i) PRESENTATION OF THE FIRST REPORT OF THE COMMITTEE OF PRIVILEGES IN CONNECTION WITH THE COMPLAINT DATED 5TH JULY, 2025 GIVEN BY SHRI ANIL YADAV, MLA, KOSLI AGAINST SHRI UMESH, ASSISTANT ENGINEER, SUB DIVISION, PALHAWAS, DAKSHIN HARYANA BIJLI VITRAN NIGAM (DHBVN), ALLEGING NOT RESPONDING TO PHONE CALLS, MISBEHAVIOUR AND DERELICTION OF DUTIES.

THE CHAIRPERSON COMMITTEE OF PRIVILEGES: to present the First Report of the Committee of Privileges in connection with the complaint dated 5th July, 2025 given by Shri Anil Yadav, MLA, Kosli against Shri Umesh, Assistant Engineer, Sub Division, Palhawas, Dakshin Haryana Bijli Vitran Nigam (DHBVN), alleging not responding to phone calls, misbehaviour and dereliction of duties.

(ii) PRESENTATION OF THIRD PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES IN CONNECTION WITH THE QUESTION OF ALLEGED BREACH OF PRIVILEGE ARISING OUT OF THE NOTICE DATED 3RD JUNE, 2025, GIVEN BY SHRI ASHOK KUMAR ARORA, MLA, THANESAR AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON COMMITTEE OF PRIVILEGES: to present the third Preliminary Report of the Committee of Privileges in connection with the question of alleged breach of privilege arising out of the notice dated 3rd June, 2025, given by Shri Ashok Kumar Arora, MLA, Thanesar against Shri Narender Sharma H/o Smt. Parveen Sharma, Ward No. 2, Shri Satish Madaan H/o Smt. Nisha Madaan, Ward No. 7 and Shri Suresh Kumar H/o Smt. Bakshish Kaur, Ward No. 14, Municipal Council Thanesar, District Kurukshetra and Shri Rajesh Kumar, Executive Officer of Municipal Council, Thanesar.

ALSO to move that the time for presentation of the final Report to the House be extended upto the last sitting of the current Session.

(iii) PRESENTATION OF FIRST PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES IN CONNECTION WITH THE QUESTION OF ALLEGED BREACH OF PRIVILEGE ARISING OUT OF THE NOTICE DATED 23RD DECEMBER, 2025, GIVEN BY SHRI ARJUN SINGH CHAUTALA, MLA, AGAINST SHRI INDURAJ SINGH NARWAL, MLA.

THE CHAIRPERSON COMMITTEE OF PRIVILEGES: to present the First Preliminary Report of the Committee of Privileges in connection with the question of alleged breach of privilege arising out of the notice dated 23rd December, 2025, given by Shri Arjun Singh Chautala, MLA, against Shri Induraj Singh Narwal, MLA.

ALSO to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iv) PRESENTATION OF FIRST PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES IN CONNECTION WITH THE RESOLUTION/ MOTION MOVED BY SMT. SHAKTI RANI SHARMA, MLA, AGAINST SHRI INDURAJ SINGH NARWAL, MLA, ADOPTED BY THE HOUSE ON 22ND DECEMBER, 2025 AND REFERRING THE MATTER TO THE COMMITTEE OF PRIVILEGES.

**THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES:** to present the First Preliminary Report of the Committee of Privileges in connection with the resolution/ motion moved by Smt. Shakti Rani Sharma, MLA, against Shri Induraj Singh Narwal, MLA, adopted by the house on 22nd December, 2025 and referring the matter to the committee of privileges.

ALSO to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

VI. OFFICIAL RESOLUTION

A MINISTER to move - “That WHEREAS, the Housing Board, Haryana, established under the Haryana Housing Board Act, 1971 (20 of 1971) is engaged in the construction of housing and related urban infrastructure in the State. Over time, its operational functions have increasingly overlapped with those of the Haryana Shehri Vikas Pradhikaran, which also operates under a statutory framework to develop housing and planned urban infrastructure;

AND WHEREAS, to eliminate duplication of administrative efforts, it was announced in Budget Speech for the Financial Year 2025-26 improve and integrate urban planning and enhance service delivery, that the Housing Board, Haryana, will be dissolved & merged into the Haryana Shehri Vikas Pradhikaran as established and constituted under the Haryana Shehri Vikas Pradhikaran Act, 1977 (13 of 1977);

AND WHEREAS, the Chief Minister, Haryana while exercising the power of the Council of Minister has decided to dissolve the Housing Board, Haryana established under the Haryana Housing Board Act, 1971 (20 of 1971);

Now, therefore, in pursuance of the provisions contained in the proviso to sub-section (1) of section 80 of the Haryana Housing Board Act, 1971 (20 of 1971), the Legislative Assembly of the State of Haryana hereby resolves to dissolve the Housing Board, Haryana.”

**CHANDIGARH:
THE 19TH FEBRUARY, 2026.**

**RAJIV PRASHAD,
SECRETARY.**